

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 315
IA-2878/2022,
In
(IB)-450(PB)/2018

IN THE MATTER OF:

M/s. Nupur Finvest Pvt. Ltd	Petitioner/Applicant
Vs.		
M/s. IVR Prime IT. SEZ Pvt. Ltd.	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 14.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	
For the Respondent	:	
For the ICICI Bank	:	Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Ms. Ruchi Goyal, Advs.

ORDER

Due to paucity of time, the matter is adjourned to **07.06.2024**.

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Malik